GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 3513 TO BE ANSWERED ON 11.08.2025

VIOLATION OF LABOUR LAWS AND SAFETY MEASURES

†3513. SHRI NALIN SOREN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a)whether the labour laws and safety measures are being violated by the companies and other construction agencies engaged in construction of National Highways and other highways in the country;
(b)if so, the details of companies against whom action taken by the Government during the last three years, State/UT-wise; and
(c)whether the Government has reviewed the procedures adopted by the said companies to ensure the proper implementation of existing labour laws and safety measures and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE)

(a) to (c): The National Highways, elevated road construction companies and other construction agencies are covered under The Building and Other Construction Workers (RE&CS) Act, 1996 for purpose of ensuring safety measures at construction site. In case of any violation of labour laws and safety measures, the appropriate action is taken under provisions of the Act.

The list of number of companies against whom action has been taken in the Central Sphere during the last three years, Statewise, is enclosed as Annexure. The details pertaining to the State's sphere in this regard are maintained by the concerned State.

The Government has devised a well-designed inspection scheme covering such establishments. Special programmes are organized from time to time for implementation of safety measures through inspection at construction sites in the Central Sphere under the provision of BOCW (RE&CS) Act, 1996 to enforce the compliance of safety provisions. Besides, sensitization programmes for safety measures are also conducted from time to time.

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Annexure referred to in reply to parts (a) to (c) of Lok Sabha Unstarred Question No. 3513 for 11.08.2025 asked by Shri Nalin Soren, Hon'ble Member of Parliament (Lok Sabha) on violation of Labour Laws and Safety Measure.

S.No.	Name of State	Number of the companies
1	Andhra Pradesh	07
2	Assam	05
3	Chhattisgarh	13
4	Gujarat	16
5	Haryana	18
6	Himachal Pradesh	05
7	UT of Jammu & Kashmir	08
8	Jharkhand	11
9	Madhya Pradesh	11
10	Meghalaya	06
11	Mizoram	05
12	Nagaland	02
13	Odisha	05
14	Punjab	13
15	Rajasthan	03
16	Uttarakhand	09
17	Delhi	02
18	UT of Chandigarh	09
